

- (iv) Thirty-fourth Report on the Action Taken on the recommendation/ observations contained in the Twenty-second Report on the Demands for Grants (1995-96) of the Ministry of Water Resources.

LEAVE OF ABSENCE

THE DEPUTY CHAIRMAN: Leave of absence...(Interruptions)...

बिजिनेस नहीं अनाउंस करें जो आपने तय करा था? ... (व्यवधान) छुट्टी नहीं देंगे? जॉन फर्नांडीस ने छुट्टी मांगी हैं तो उसको छुट्टी नहीं देंगे? ... (व्यवधान) मैं थोड़ी कर रही हूँ। मेरे पास जो कागज आ रहे हैं वे मैं कर रही हूँ...(व्यवधान) मेरे को तो हाउस चलाने दीजिए कि आप वहाँ से बैठकर हाउस चलाएंगे ... (व्यवधान)

श्री सतीश अग्रवाल (राजस्थान) : परमिशन दी

Let me run it the way I should. The Member has gone to the U.N. Do you think that he should not take permission of the House? His membership will be in jeopardy if we don't give him permission. If he is not signing, then he might be disqualified by somebody's application. The House should give permission to Shri John F. Fernandes to remain absent.

SOME HON. MEMBERS: All right, Madam.

THE DEPUTY CHAIRMAN: I have to inform Members that a letter has been received from Shri John F. Fernandes stating that he has proceeded to New York to attend U.N.O. Session as Government delegate from 2nd to 24th December, 1995. He will not be in a position to attend the House during the remaining part of the current Session. He has, therefore, requested for the grant of leave of absence for the remaining part of the current Session.

Does he have the permission of the House for remaining absent from the remaining part of the current Session?

(No hon. Member dissented)

THE DEPUTY CHAIRMAN: Permission to remain absent is granted.

गयी। अब आगे बढ़िए। आपने छुट्टी की बात की थी तो छुट्टी सुख राम जी ने भी मांगी कि नहीं ... (व्यवधान)

उपसभापति : उन्होंने चिट्ठी नहीं लिखी हैं ... (व्यवधान) अब जो चिट्ठी लिखेगा उसको छुट्टी दूंगी जो नहीं लिखेगा तो कैसे दूंगी।

THE DEPUTY CHAIRMAN: Now, Shri S.B. Chavan has to move the Statutory Resolution.

STATUTORY RESOLUTION SEEKING APPROVAL OF PROCLAMATION ISSUED BY PRESIDENT ON 18TH OCTOBER, 1995 IN RELATION TO STATE OF UTTAR PRADESH

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Madam, I beg to move:

"That this house approves the Proclamation issued by the President on the 18th October, 1995, under article 356 of the Constitution in relation to the State of Uttar Pradesh.

The question was proposed.

श्री ईश दत्त यादव (उत्तर प्रदेश) : चुनाव जल्दी कराएँ, यह हमारी मांग है। चुनाव जल्दी कराने की घोषणा करें यह हमारी मांग है ... (व्यवधान)

DR. BIPLAB DASGUPTA (West Bengal): No discussion(Interruptions)...

THE DEPUTY CHAIRMAN: There is a procedure. You cannot say approved. I have to go by the procedure. Hon. Members, I understand your eagerness to go out, but let me finish the procedure at least; otherwise, it will be challenged.

SHRI GURUDAS DAS GUPTA: We are not eager to go out.

We are here to register our protest against the Government.

THE DEPUTY CHAIRMAN: All right, register whatever you like, but let me...

SHRI GURUDAS DAS GUPTA: We are here to fulfil our constitutional

obligation.

THE DEPUTY CHAIRMAN: Gurudasji, there are certain procedures to follow. *(Interruptions)* Otherwise, they could be challenged. I have to go by the rules. *(Interruptions)* I know. *(Interruptions)* Let me run the House. *(Interruptions)* I have to get it done according to the rules. *(Interruptions)*.

Now, the question is:

That this House approves the Proclamation issued by the President on the 18th October, 1995, under article 356 of the Constitution in relation to the State of Uttar Pradesh.

The motion was adopted

**STATUTORY RESOLUTION
SEEKING APPROVAL OF
PROCLAMATION ISSUED BY
PRESIDENT ON 18th JULY, 1990
UNDER ARTICLE 356 OF THE
CONSTITUTION IN RELATION TO
STATE OF JAMMU AND KASHMIR.**

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): I beg to move:

"That this House approves the continuance in force of the Proclamation issued by the President on 18th July, 1990, under article 356 of the Constitution in relation to the State of Jammu and Kashmir for a further period of six months with effect from the 18th January, 1996."

The question was put and the motion was adopted.

SHRI GURUDAS DAS GUPTA (West Bengal): What about the notice of motion given by us? *(Interruptions)*.

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): This House approves the dismissal of Shri Sukh Ram also. *(Interruptions)*

SHRI GURUDAS DAS GUPTA: We want setting up of a House Committee. *(Interruptions)*

THE DEPUTY CHAIRMAN: Just one second, please. *(Interruptions)* Yesterday... *(Interruptions)*...

SHRI MD. SALIM (West Bengal): Madam, set up a House Committee. *(Interruptions)*

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, we want a House Committee. *(Interruptions)*

THE DEPUTY CHAIRMAN: Mr. Salim, please sit down. Jaipalji, *baithiye*. Please sit down. *(Interruptions)* I am not saying anything which will hurt anybody. I am only saying that we have the Appropriation Bill. *(Interruptions)*... I feel it is obligatory on our part. At least any day in the next week...*(Interruptions)*... But we should get that also cleared, say on Monday, Tuesday or whichever...*(Interruptions)*... We should do that. Otherwise, we cannot treat the financial matters in this way. *(Interruptions)* You have been very cooperative in running this House. *(Interruptions)*

SHRI SATISH AGARWAL (Rajasthan): We have been cooperating in the interest of the nation... *(Interruptions)*...

THE DEPUTY CHAIRMAN: Let us pass the Appropriation Bill also. *(Interruptions)* This is very important. We have to do it. *(Interruptions)*.

SHRI GURUDAS DAS GUPTA: Let the Government show a similar response. *(Interruptions)*

उपसभापति : बैठिए ... (व्यवधान)

SHRI CHATURANAN MISHRA (Bihar): They are not cooperating. Why should we cooperate? *(Interruptions)*

उपसभापति : मिश्र जी, बैठिए। कितना अच्छा हाउस चल रहा है। ... (व्यवधान) There are certain ways. *(Interruptions)*

क्या प्राइवेट मैबर्स बिज़नेस भी नहीं करें? ... (व्यवधान)